

"

ITEM NO.60

REGISTRAR COURT.1

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Civil) No(s).14376/2012

PRABHAWATI AGARWAL & ORS.

Petitioner(s)

VERSUS

SHEIKH BARIK ALI & ORS.

Respondent(s)

Date: 01/07/2013 This Petition was called on for hearing today.

For Petitioner(s)

Mr. V. Sushant Gupta, Adv.
Mr. Mushtaq Ahmad, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Respondent Nos.1 to 12, 15 and 17 are reported to be duly served through post and Trial Court but none appeared nor any steps have been taken on their behalf.

Notice be reissued to respondent Nos.14, 16, 18 and 19 (on furnishing his fresh and correct address) through the concerned District Court in addition to postal service. Necessary steps for substitution in respect of respondent No.13 be taken by the next date, failing which, further necessary orders, as per rules shall be passed.

It is pertinent to note that the learned Advocate, Ms. Upasana Bhagat has made a submission at Bar that

Item No.60

-2-

respondent No.1 has expired long back in the year 2001 and that necessary application for impleading the concerned Waqf Board, Sheikh Fakhruddin Haider would be moved on record by the next date with necessary relevant objections on record. Needful be done by the next date.

List again on 16.8.2013.

			(M.A. SAYEED)	
			REGISTRAR	

rd